

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 111

IA(I.B.C)/2555(CH)2023

IA(I.B.C)/941(CH)2024

And

CP (IB) No. 134/Chd/Hry/2021

IN THE MATTER OF:

Vikas Mittal

...Petitioner-Financial Creditor

Versus

M/s Swatik Homebuild Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 7, 60(5), IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 18.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

**For the Petitioner in main CP : Mr. Rahul Bhardwaj, Advocate
and applicant in
IA(I.B.C)/941(CH)2024**

**For the Respondent in main CP : Already proceeded ex parte vide
order dated 22.02.2024**

**For the Intervenor in : Mr. Kevin Chadha, Advocate
IA(I.B.C)/2555(CH)2023**

ORDER

At the request of Ld. Counsel for the parties, list the matter on
02.05.2024, higher on the board.

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**